

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No.406**

**IA/2233/ND/2022, IA/3927/ND/2022 in IB/2503/ND/2019**

**IN THE MATTER OF:**

Ambrane India Pvt Ltd	...	Applicant
Versus		
MKMG Jewel Developers Pvt Ltd	...	Respondent

**Order under Section 7 of IBC, 2016.**

**Order delivered on 17.01.2023**

**Coram:**

**MR. P.S.N. PRASAD**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP :Mr. Durga Das, Mr. Mukul, Mr. Mithlesh, Adv.  
For Respondents No. 1 & 2: Mr. Kushal Bansal, Adv.

**ORDER**

IA/2233/ND/2022

We have heard the submissions made by the Learned Counsel for the Resolution Professional as well as Learned Counsel for the Suspended Board of Directors. The Resolution Professional is directed to identify the information required and communicate the same to the suspended Board of Directors as well as their counsel to enable them to provide the information/records as required by the Resolution Professional.

IA/3927/ND/2022

This application has been filed under Section 60(5) of IBC, 2016 for declaring the applicant as a Financial Creditor not as a related party. We have heard the submissions made by the Counsel. Order in this application is reserved. Both the parties are directed to file written synopsis relating to that points which they have argued specifically.

Let this matter be reviewed on **24.02.2023**.

**DR. BINOD KUMAR SINHA**  
**MEMBER (TECHNICAL)**

Mukesh

**P.S.N. PRASAD**  
**MEMBER (JUDICIAL)**